

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

31. CP/1365(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.02.2024**

Name of the Party: Catalyst Trusteeship Limited
Vs
Omkar Relator and Devlopers Pvt Ltd

Section 71(10) of Companies Act, 1956, Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Mily Ghoshal, Ld. Counsel for the Petitioner present. Mr. Shakeeb Shaikh, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Respondent stated that the settlement process at the advance stage. He seeks one-week time. Time granted.
3. It is made clear that if the settlement fails, the matter will be adjudicated on the basis of available material on record in the next date of hearing.
4. At the request of Counsel for the Respondent, the matter is adjourned to **28.03.2024** for reporting settlement/ final hearing.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)